

**FIR No.147/2017
PS Nabi Karim
U/s 342/370/374/34 IPC & Section 16 Bonded Labour
System (Abolition) Act and Section 3/ 14 The Child and
Adolescent Labour (Prohibition & Regulation Act &
Section 23 J.J. Act
State Vs. Danish Ali**

12/08/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of accused Danish Ali for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Govind Rishi, Ld. Counsel for the accused Danish Ali (through V.C.).

Assistant Ahlmad is on leave today.

Issue notice of the aforesaid bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Issue notice to the IO to appear and SHO/ IO is directed to file reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused and list/ status of all pending cases against the accused on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **21/08/2021**. Date of 21/08/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
12/08/2021(G)**

**E.FIR No.108/2021
PS Kashmiri Gate
U/s 379/392/395/411/34 IPC
State Vs. Mahavir @ Golu @ Khabari**

12/08/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of accused Mahavir @ Golu @ Khabari for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Chandra Shekhar Yadav, Ld. Counsel for the accused Mahavir @ Golu @ Khabari (through V.C.).

Assistant Ahlmad is on leave today.

Reply to the aforesaid bail application of the accused is stated to be filed by the IO/ SI Daya Nand.

It is submitted by counsel for the accused that in view of the reply filed by the IO, he may be permitted to withdraw the present regular bail application of the accused Mahavir @ Golu @ Khabari. Heard. Request is allowed.

At the request of counsel for the accused, the present regular bail application of the accused Mahavir @ Golu @ Khabari is dismissed as withdrawn.

Order be uploaded on the website of the Delhi District Court.

Counsel for the accused is at liberty to collect the copy of the present order through electronic mode.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
12/08/2021(G)**

FIR No.485/2014
PS Timarpur
U/s 395/397/307/308/325/341/365/411/34 IPC & 27 Arms Act
State Vs. Pramod

12/08/2021

File taken up today on furnishing of bail bonds of accused Pramod.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Accused Pramod and sureties Sh. Amit Chaudhary and Sh. Narender are present with Ld. Counsel Sh. Vikram Singh Saini (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by counsel for the accused that the accused Pramod is on interim bail and vide order dated 03/08/2021 passed by the Hon'ble High Court of Delhi regular bail has been granted to the accused Pramod. It is further submitted that Original R.C.s of the sureties are already lying in the court record.

Verification reports of sureties Sh. Amit Chaudhary and Sh. Narender are received. Perused. Personal Bonds/ Surety Bonds are accepted. R.C.s of the sureties are stated to be attached with the Bail Bonds. Same be retained on record and same be not returned to the sureties without permission of the Court. Sureties are directed to complete all the requisite formalities within a week from the date of physical resumption of the Court.

Copy of order be sent to the concerned Jail Superintendent through E-mail for information.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
12/08/2021(G)

**FIR No.98/2018
PS Sadar Bazar
U/s 302/307/34 IPC & 25/27/54/59 Arms Act
State Vs Ranvir @ Rang Lal**

12/08/2021

File taken up today on the bail application u/s 439 Cr.P.C. of accused Ranvir @ Rang Lal for grant of interim bail for the period of 20 days.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Nishant is present (through V.C.).
Sh. V.C. Bharti, Ld. Counsel for the accused Ranvir @ Ranglal (through V.C.).

Assistant Ahlmad is on leave today.

Reply to the aforesaid bail application of the accused is stated to be filed by the IO.

It is submitted by the IO that further medical documents were provided by the counsel for the accused in the Evening of 10/08/2021 and verification report of the said documents are awaited from the R.M.L. Hospital.

It is submitted by counsel for the accused that today he has sent the copy of the further medical documents to the E-mail of this Court. It is further submitted that medical tests of the sister of the accused as prescribed by the doctor are scheduled for tomorrow and further report be called from the IO and the hospital.

SHO/ IO is also directed to file further/ detailed report regarding medical condition of sister of the accused, availability of family members of the accused and whether immediate hospitalization/ surgery of sister of the accused is required or not and also to file verification report of all medical documents of sister of the accused positively on the next date of hearing.

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Concerned HOD, R.M.L. Hospital is directed to provide the requisite reply/ report/ details of medical documents of sister of the accused to the IO on or before the next date of hearing. Notice in this regard be issued to the concerned HOD, R.M.L. Hospital.

At the request of counsel for the accused, the aforesaid interim bail application of the accused be put up for consideration on 20/08/2021. Date of 20/08/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. 20/08/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
12/08/2021(G)

**FIR No.668/2014
PS N.D.R. S.
U/s 302 IPC
State Vs. Shakeel**

12/08/2021

File taken up today on the first bail application u/s. 439 Cr.P.C. of accused Shakeel for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
SI Umesh is present (through V.C.).
Sh. Shiv Kumar Gautam, Ld. Counsel for the accused Shakeel (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by SI Umesh that SHO/ Inspector Ajit Kumar is busy in law and arrangement duty at Kisan Aandolan.

It is submitted by counsel for the accused that accused Shakeel is on interim bail in the present case as per the H.P.C. guidelines.

It is submitted by Addl. P.P. for the State and counsel for the accused that the main IO be called for the purpose of clarifications and for proper adjudication of the present bail application. Heard. Request is allowed.

Issue notice to the all IOs, for the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **23/08/2021**. Date of 23/08/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
12/08/2021(G)**

**FIR No.168/2020
PS Sarai Rohilla
U/s 392/394/397/34 IPC & 25/54/59 Arms Act
State Vs. Billey @ Billa**

12/08/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Billey @ Billa for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Kamlesh Kumar, Ld. Legal Aid Counsel for the accused Billey @ Billa (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by counsel for the accused he has not received copy of earlier reply filed by the IO. Copy of reply be supplied.

Further reply to the present bail application of the accused is stated to be not filed by the IO.

IO/ ASI Suman Prasad has not joined the proceedings through V.C. despite being bound down for today. He is absent without any intimation or explanation.

Issue notice to the IO/ ASI Suman Prasad with direction to appear with appropriate explanation regarding his non-appearance, for the next date of hearing.

SHO/ IO is directed to file further reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused and list/ status of all pending cases against the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 25/08/2021. Date of 25/08/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
11/08/2021(G)**

CNR No.DLCT01-008568-2021
SC No.209/2021
FIR No.34/2021
PS Hauz Qazi
U/s 302/307/323/341/34 IPC & 27 Arms Act
State Vs. Mohan Kumar & Ors.

12/08/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Khajanchhi Babu for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Ms. Priyanka Singh, Ld. Counsel for the accused Khajanchi Babu (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by Addl. P.P. for the State that he has already sent the judgments to the E-mail of this Court.

It is submitted by counsel for the accused that accused Khajanchi Babu is not well and his medical report be called from the concerned Jail Superintendent. It is further submitted that report regarding opinion on MLCs of all injured be called from the IO.

Issue notice to the concerned Jail Superintendent and Medical Officer In-charge to file medical report of the accused Khajanchi Babu or before the next date of hearing.

Issue notice to the IO to appear and SHO/ IO is directed to file report regarding opinion on MLCs of all injured, for the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **17/08/2021**. Date of 17/08/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
12/08/2021(G)

**FIR No.02/2014
PS Jama Masjid
U/s 302/394/411/34 IPC
State Vs. Abdul Salam & Ors.**

12/08/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Abdul Salam for grant of interim bail for the period of 90 days.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Mr. Rashid Hashmi, Ld. Counsel for the accused Abdul Salam (through V.C.).

The concerned Medical Officer In-charge has not joined the proceedings through V.C.

Assistant Ahlmad is on leave today.

Further report not received from the concerned Jail Superintendent and Medical Officer In-charge.

As informed by the Ahlmad, inadvertently notice could not be issued to the concerned Jail Superintendent and Medical Officer In-charge and he shall be careful in future. Ahlmad is warned to be careful in future.

Issue fresh notice to the concerned Jail Superintendent and Medical Officer In-charge with direction to file further report regarding medical condition of the accused and also future course of treatment of the accused positively, on the next date of hearing.

Jail Authorities are directed to provide the requisite/ necessary/ immediate medical treatment to the accused, as per his medical condition on priority basis. Jail Authorities are also directed to provide the appropriate/ requisite diet to the accused, as per his medical condition. Jail Authorities are also directed to get the accused admitted in the Hospital inside the jail or outside the jail referral/ Govt. Hospitals, if required, as per rules.

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Issue notice to the concerned Medial Officer In-charge to join the proceedings through V.C. for the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **16/08/2021**. Date of 16/08/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
12/08/2021(G)

**SC No.46/2021
FIR No.01/2019
PS S.M.R.S
State Vs. Mohan Lal & Anr.**

12/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)

Accused have not joined the proceedings through V.C.

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the accused.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for PE on **12/11/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
12/08/2021(G)**

CNR No.DLCT01-001754-2021
SC No.24/2021
FIR No.281/2020
PS Wazirabad
U/s 498-A/304-B IPC
State Vs. Devender

12/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)

Accused has not joined the proceedings through V.C.

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the accused.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for arguments on the point of charge on **12/11/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
12/08/2021(G)

CR No.44/2021
Chakresh Kumar Aggarwal Vs. State & Ors.

12/08/2021

(Proceedings Convened through Video Conferencing)

Present: None has joined the proceedings through V.C. on behalf of the revisionist.
Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent No.1 (through V.C.).
Sh.V.K.Mishra, Ld. Counsel for the respondent No.2 (through V.C.).

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the revisionist.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for arguments on **12/11/2021**. Date of 12/11/2021 is given at specific request and convenience of counsel for the respondent No.2.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
12/08/2021(G)

At this stage, Sh. Varun Jain, Ld. Counsel for the revisionist has joined the proceedings through V.C. He has been apprised with the orders and next date of hearing.

Put up on the date already fixed i.e. **12/11/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
12/08/2021(G)